

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-23(PB)/2017**

**IN THE MATTER OF:**

Alchemist Asset Reconstruction Co. Ltd. (AARC) .... Applicant  
Vs.  
Hotel Gaudavan Pvt. Ltd. (HGPL) .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/  
Petitioner : Shri K. Datta, Advocate  
Ms. Ashu Kansal, Advocate  
Ms. Arunava Sikdar, Resolution Professional

For the Respondent : Shri Siddharth Chaudhary, Advocate for  
Suspended Directors (HGPL)

For the Financial Creditor: Shri Abhirup Dasgupta, Ms. Swati Sharma, Ms.  
Manmayi Sharma, Advs.

**ORDER**

As one of us (Hon'ble Ms. Deepa Krishan, Member (T)) is to sit for hearing in another Bench, hearing is deferred to 13.12.2017.

Sd/-  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)